

(b) whether the Government have enquired into the allegations mentioned therein;

(c) whether ONGC has given contracts to firms other than the lowest bidders;

(d) if so, number of such cases for past three years, year-wise and the amount involved in each case; and

(e) the reasons for ignoring the lowest bids?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM & NATURAL GAS (CAPT. SATISH KUMAR SHARMA): (a) and (b). Yes, Sir. In respect of contracts referred to in the news-item, ONGC has been following the laid down tender terms and conditions and guidelines of the Asian Development Bank (ADB), the funding agency for this project.

(c) ONGC has awarded pipe coating contracts to the lowest bidders acceptable under the tender terms and conditions and ADB guidelines in the SBHT Project.

(d) and (e). Do not arise.

*[Translation]*

**Private LPG Companies**

3329. SHRIMATI PRATIBHA DEVISINGH PATIL:  
SHRI MULLAPALLY RAM-  
CHANDRAN:  
DR. SAKSHIJI:  
SHRI BIR SINGH MAHATO:  
SHRI ANAND AHIRWAR:  
SHRI RAMESH  
CHENNITHALA:

SHRI ANAND RATNA  
MAURYA:  
SHRI DHARMANNA MON-  
DAYYA SADUL:  
SHRI SANAT KUMAR  
MANDAL:  
SHRI GOVINDRAO NIKAM:

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether some private companies in the country have given advertisements in newspapers for the allotment of gas agencies for supply of LPG;

(b) whether a number of interested persons have been depositing lakh of rupees as per the demand of these companies;

(c) if so, the names of companies approved by the Government in this regard; and

(d) if not approved, the action proposed to be taken by the Government against these companies?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI SATISH KUMAR SHARMA): (a) to (c). Such reports have been seen. Parallel Marketeers are free to appoint distributors under their own terms and conditions and no approval from the Ministry of Petroleum & Natural Gas is required.

(d) The State/UT Governments have been advised to verify the genuineness, antecedents and capabilities of persons/agencies intending to take up activities under the Parallel Marketing System and to take appropriate action against persons who have been found indulging in fraudulent and unfair trade practices. A list of parallel marketeers has also been

sent to the MRTP Commission for taking appropriate action against those found indulging in unfair trade practices.

[English]

**Pakistani Nationals Arrested by  
Delhi Police**

3330. SHRI TARA SINGH:  
SHRI V. SREENIVASA  
PRASAD:  
SHRI TARA CHAND  
KHANDELWAL:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether a large number of Pakistani nationals are staying in the country on forged passports;

(b) whether the Delhi Police has recently arrested some Pakistani nationals;

(c) if so, whether the Government have checked their genuineness;

(d) whether the Government propose to check the passports and visas of all the Pakistani nationals coming to or staying in India;

(e) whether any cross check system exists to know the genuineness of Pakistani nationals; and

(f) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI RAJESH PILOT) (a) Despite strict vigilance, some Pak nationals do manage to enter India on counterfeit or forged travel documents/passports.

(b) and (c). Yes, Sir. On 2/3.3.94 Delhi Police arrested four Pak nationals. Preliminary enquiries have established their identities as Pak nationals. However, further verifications are in progress.

(d) to (f). As in the cases of all other foreign nationals, the passports and visas of Pak nationals at the time of entry are checked at the Immigration Checkposts. Immigration checkposts of Bombay, Delhi and Attari, which are the 3 approved routes for Pak nationals, also cross-check the genuineness of the travel documents of Pak nationals from the inputs available with them. The passports/visas of Pak nationals staying in India are further checked by the State Governments/Union Territory Administrations at the time of their registration with the concerned authorities.'

**Amnesty International**

3331. SHRI GURUDAS KAMAT:  
Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Amnesty International is taking keen interest in the cases of alleged human rights abuses in Andhra Pradesh;

(b) if so, the details thereof;

(c) whether the Government are aware of this action of the organisation;

(d) if so, the details thereof; and

(e) the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI RAJESH PILOT): (a) to (e). It is true that